

nicely that we have won. Here, because a Member speaks for about six or eight hours, he is in bad health and he tries to win our sympathy by simply sacrificing his health in trying to argue out a long case, that does not justify the statement that our representation has been good. I maintain, Sir, that our latest representation to the United Nations has presented the case of India very badly, and a very good case, a perfect case, has been spoiled by that; a case which should never have been lost has been lost because of the arguments. Who is interested to hear a long speech of six or eight hours? I suppose our countrymen may be fond of long speeches but foreign countries, especially the Members of the Security Council, are not interested to hear a speech for eight hours showing all the fine points that have been enumerated by Mr. Krishna Menon.

MR. DEPUTY CHAIRMAN: You may continue in the afternoon.

THE BUDGET (RAILWAYS), 1957-58

THE MINISTER FOR RAILWAYS AND TRANSPORT (SHRI JAGJIVAN RAM): Sir, I beg to lay on the Table a statement of the estimated receipts and expenditure of the Government of India for the year 1957-58 in respect of Railways.

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT (EXCLUDING RAILWAYS) IN 1956-57.

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C. SHAH): Sir, I beg to lay on the Table a statement showing the Supplementary Demands for Grants for Expenditure of the Central Government (Excluding Railways) in the year 1956-57.

1 P.M.

STATEMENT OF EXPENDITURE FROM THE CONSOLIDATED FUND OF THE KERALA STATE

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C. SHAH): Sir, I beg to lay on the Table a statement of Expenditure from the Consolidated Fund of the Kerala State authorised under section 70 of the States Reorganisation Act, 1956, for the last five months of the financial year 1956-57.

Sir, section 70 of the States Reorganisation Act, 1956, permitted the Governor to authorise the expenditure from the Consolidated Fund of every new State for the last five months of the current year. Although the Act did not expressly provide for the regularisation of this expenditure by the State Legislature, it was considered desirable that the expenditure authorised under that section should be approved by the Legislature. The powers of the Legislature of Kerala are exercisable by and under the authority of Parliament by virtue of the Proclamation issued by the President on the 1st November, 1956. These Estimates are accordingly being brought before the Parliament.

Sir, as the hon. Members would have an opportunity to examine the Budget of the Kerala State for the year 1957-58, which is to be presented to the Parliament shortly, I do not propose to deal at length with the Estimates for the current year. The Revenue receipts for this period are estimated at Rs. 13.04 crores and Revenue expenditure at Rs. 13.74 crores, leading to a Revenue deficit of Rs. 70 lakhs. In addition, the Estimates include Rs. 8.23 crores for Capital expenditure, Rs. 1.31 crores as net payments of Loans and Advances by the State Government and Rs. 18 lakhs for repayment of the Permanent Debt. Of the Capital expenditure, the main items are: Irrigation—Rs. 1.45 crores; Industrial Development—Rs. 69 lakhs; Civil Works—Rs. 3.17 crores and Electricity Schemes—Rs. 2.53 crores.